

(A)

Central Administrative Tribunal, Principal Bench

Original Application No. 2677 of 2003
M.A. No. 2328/2003

New Delhi, this the 6th day of November, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

1. Shri Sunil Kumar,
S/o Shri Ami Lal Yadav,
R/o House No. 731/21, Om Nagar,
Street No. 2, Khandsa Road,
Gurgaon, Haryana
2. Shri Subhash Yadav,
S/o Shri Mata Deen Yadav,
R/o House No. 85/1, 54 ASP, IAF Station
Gurgaon, Haryana

.... Applicants

(By Advocate: Shri Sarvesh Bisaria)

Versus

1. Union of India
Through Secretary
Ministry of Defence,
South Block, New Delhi
2. Chief of the Air Staff
Vayu Bhawan,
New Delhi
3. Air Officer Commanding in Chief
HQ Maintenance Command
Indian Air Force,
Vayu Sena Nagar,
Nagpur
4. Commanding Officer,
54, Air Stores Park,
Air Force Station, Gurgaon
Haryana

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

M.A. 2328/2003

M.A. is allowed subject to just exceptions.
Filing of the joint application is permitted.

O.A. 2677/2003

The respondents had advertised the post of Fire

(Signature)

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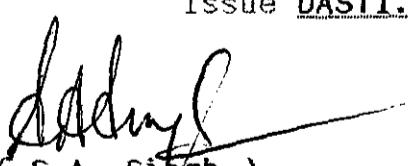
Engine Driver on 19.10.2002. Certain qualifications were prescribed mentioning even the age limit in case of OBC category candidates. In pursuance of the same, both the applicants had filled up the application forms and applied for the post. Our attention has been drawn to the letters written on behalf of the respondents dated 3.4.2003 separately to each of the applicants. On the strength of the same, it has been urged that applicants were informed that they have finally been selected for the post of Fire Engine Driver. It is pointed that despite the said letters, while other candidates have been appointed, the applicants have not received any offer of appointment. By virtue of the present application, the applicants seek a direction to consider their representation and take necessary subsequent steps for their appointment.

2. The applicants have already submitted a representation dated 28.9.2003 addressed to the respondents.

3. In the facts and circumstances, at this stage, we direct respondent no.4 to consider the said representation and the alleged facts and pass a speaking order preferably within three months of the receipt of the certified copy of the present order and communicate it to the applicants.

O.A. is disposed of.

Issue DASTI.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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